



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Sep/202425/10

DATED: 08/10/2024

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Sep/202425/10 dated 08/10/2024 of Norms Committee - II for the year 2024-25 was held on 08/10/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

Sl.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT

2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT
3	SHRI R.K. JAISWAL, D.O.	MHI
4	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT
5	SHRI S. K. JAIN, CONSULTANT	DPIIT
IN ATTENDANCE:		
1	SHRI SANJAY KUMAR , Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	INOX INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00008096AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	2 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00009316AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	3 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00009317AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM REVIW00004392AM23
RA File Number	072404000370 AM15
Licence No and Date	0710107425/14/01/2015
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/189/2019-TSW dated 23.09.2024, as under: I. Quantity of export items at SNo. 1 to 6 may also be specified as 1189 Nos., 708 Nos., 1486 Nos., and 1648 Nos., 7831 Nos. & 14690 Nos., respectively in addition to their weights. II. Import items at SI.No.1 to 6 shall be of relevant grade & thickness as contained/utilized in the export items at SI.No. 1 to 6 respectively. III. Quantity of import items at SI.No.1 to 4 may be allowed as 2094.43 Kgs., 867.93 Kgs., 1143.62 Kgs. and 897.66 Kgs. respectively as 1.30 Kgs. /Kg, content in the export items at SI.No. 1 to 4 respectively, taking clue from SION C-832. IV. Quantity of import items at SI. No. 5 & 6 may be allowed as 3238.90 Kgs. & 4245.70 Kgs. respectively as 1.10 Kgs. /Kg. content in the export items at SI.No.5 & 6 respectively. RA concerned may take suitable consequential action accordingly.	

Case No.	5 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM REVIW00005285AM23
RA File Number	039404000370 AM19
Licence No and Date	0310822618/26/07/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	6 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM REVIW00149890AM22
RA File Number	052404000242 AM19
Licence No and Date	0510407345/27/07/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	7 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM REVIW00001927AM25
RA File Number	039404000538 AM19
Licence No and Date	0310824510/17/10/2018
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated , as under:

Import item 1: Net + 1% wastage

2: Net + 1% wastage. Word "**Plates** "may be deleted

3 & 4: Net+ 2.5% wastage

RA concerned may take suitable consequential action accordingly.

Case No.	8 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM REVIW00005110AM24
RA File Number	039504001142 AM19
Licence No and Date	0310826952/08/02/2019

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Reason for review application and a copy of norms fixed earlier for this A.A., if any.
- II. List of export item (s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise.
- III. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
- IV. Net weight per KM of each Cable
- V. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
- VI. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred.

Case No.	9 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	KING METAL WORKS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00002450AM25
RA File Number	NA
Licence No and Date	0310832190/14/10/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/17/2024-TSW dated 19.09.2024, as under: I. Description of export item and its quantity may be modified as "Aluminium Order Rack containing 13,774 Kgs of Aluminium Hollow Profiles and 20,000 Kgs of Glass Balls" - Quantity: 42724 Pieces. II. Import item at SI.No.1 shall be of relevant shape and size as contained /utilized in the export item. III. Quantities of import items at SI.No.1 & 2 may be allowed as 13,774 Kgs. And 20,000 Kgs. respectively on net to net basis as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	10 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	LOTUS ADVANCE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM REVIW00002008AM25
RA File Number	052304000391 AM20
Licence No and Date	0510413205/03/01/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	11 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	KING METAL WORKS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00002451AM25
RA File Number	NA
Licence No and Date	0310834348/21/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/17/2024-TSW dated 19.09.2024, as under: I. Description of export item and its quantity may be modified as "Aluminium Order Rack containing 25,948 Kgs of Aluminium Hollow Profiles and 10,000 Kgs of Glass Balls"- Quantity: 78466 Pieces. II. Import item at SI.No.1 shall be of relevant shape and size as contained /utilized in the export item. III. Quantities of import items at SI.No.1 & 2 may be allowed as 25,948 Kgs. And 10,000 Kgs. respectively on net-to-net basis as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	12 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	MAK CONTROLS AND SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM REVIW00001739AM25
RA File Number	322404000136 AM20
Licence No and Date	3210079446/06/03/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 06.10.2024, as under:	

Import item: **1, 2, 4, 6 to 11 & 14 to 99: Net to net as per GN4.**

Import item: **3 & 5:** Items are air conditioners. Norms Committee may take a view whether these are allowed under Advance authorization.

Import item: **12 & 13:** Deleted as these are not part of Export Product.

Note: Spares if any will be allowed as per policy for import of spares.

RA concerned may take suitable consequential action accordingly

Case No.	13 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00000249AM24
RA File Number	NA
Licence No and Date	0310836233/15/05/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00000203AM24
RA File Number	NA
Licence No and Date	0310836905/26/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	CHANDA STEEL WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM REVIW00000996AM24
RA File Number	052304000150 AM21
Licence No and Date	0510415010/26/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	16 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	MAK CONTROLS AND SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM REVIW00001741AM25
RA File Number	322404000056 AM21
Licence No and Date	3210079734/01/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 06.10.2024, as under: Export Product: 2: May be deleted as import item 24 is same as Export Product Import item: 1 to 23: Net to net as per GN4. Import item: 24: May be Deleted as item of import is same as Export Product 2. Note: Spares if any will be allowed as per policy for import of spares.	

RA concerned may take suitable consequential action accordingly.

Case No.	17 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	NICO EXTRUSIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM REVIW00001152AM23
RA File Number	039504001229 AM20
Licence No and Date	0310838703/05/10/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	SHARMA METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM REVIW00001625AM23
RA File Number	05AA04018957 AM21
Licence No and Date	0511000233/16/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	19 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM REVIW00002247AM25
RA File Number	03AA04012647 AM21

Licence No and Date	0311000194/16/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	20 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	PREMIER INDUSTRIAL CORPORATION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM REVIW00002236AM25
RA File Number	03AA04013446 AM21
Licence No and Date	0311000258/18/12/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Why the application has been submitted is not known. II. Submit the Bill of Entry of the imported item i.e. High Carbon Ferro Chrome lumps/Chips and composition thereof. III. What is the size of the High Carbon Ferro Chrome? Submit a Coloured Photograph with dimensions. IV. What is the mesh size of High Carbon Ferro Chrome after grinding? Submit a Coloured Photograph with dimensions. V. Where are the applications of export products and reasons for converting lumps/chips into powder form? VI. As per Appendix 4E, the wastage claimed (% age) on net content is NIL. However, as per the quantity of import & export, the wastage is 10% and the production and consumption data for the last three years is around 6%. What are the reasons for asking for higher wastage? The case stands deferred.	

Case No.	21 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	LLABDHI MANUFACTURING LLP

Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00060452AM21
RA File Number	03AA04017008 AM21
Licence No and Date	0311000816/12/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00075890AM21
RA File Number	09AA04004073 AM21
Licence No and Date	0911000249/03/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	23 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	ICON POWER SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM REVIW00003255AM25
RA File Number	05AA04071487 AM22
Licence No and Date	0511004235/19/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 06.10.2024, as under:	

I. Import item no. **72**: CONTROL SYSTEM TRAILER: **Net to net as per GN4**.

RA concerned may take suitable consequential action accordingly.

Case No.	24 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00169783AM22
RA File Number	34AA04006658 AM22
Licence No and Date	3411001001/24/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	25 / NC/2/MEET/Sep/202425/10
Case Status	Case Rejected
Party Name	STELCO LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM REVIW00000818AM25
RA File Number	30AA04014681 AM22
Licence No and Date	3011001067/26/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to reject the case as the review filed by the firm to increase the wastage from 4.5% to 20% was not justified.	
The case stands Rejected .	

Case No.	26 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	SUYASH GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00180446AM22
RA File Number	03AA04081032 AM22
Licence No and Date	0311006830/09/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	27 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00186408AM22
RA File Number	03AA04067603 AM22
Licence No and Date	0311007050/17/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	28 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00186500AM22
RA File Number	05AA04081846 AM22
Licence No and Date	0511004789/17/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/29/2023-TSW dated 18.09.2024, as under:	

I. Quantity of import item at **SNo. 1** may be allowed may be allowed **on net-to-net basis** with accountability clause **as per GN-4** for Engineering Products.

RA concerned may take suitable consequential action accordingly.

Case No.	29 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00208729AM22
RA File Number	08AA04030892 AM22
Licence No and Date	0811002848/11/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/29/2023-TSW dated 08.10.2024, as under:

- I. Net Weight of export item may be specified as **480 MT** containing **427.27 MT** of "U section (Channel) "
- II. Import item at **SI.No.1** shall be of relevant grade and size as contained/utilized in the export item and its quantity may be allowed as **435.815 MT as 1.02 Kgs/Kg** content in the export item, taking clue from **SION C- 220**.

RA concerned may take suitable consequential action accordingly.

Case No.	30 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	NICKUNJ EDM WIRES & CONSUMABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM REVIW00002011AM25

RA File Number	03AA040111372 AM22
Licence No and Date	0311007838/22/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	31 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	GANGES INTERNATIONALE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00229833AM22
RA File Number	04AA04028431 AM22
Licence No and Date	0411001724/28/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	32 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00254420AM22
RA File Number	03AA040118267 AM22
Licence No and Date	0311008596/16/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	33 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	R R KABEL LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00265275AM22
RA File Number	03AA040121409 AM22
Licence No and Date	0311008851/25/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/144/2022-TSW dated 09.04.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	34 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00273805AM22
RA File Number	07AA04039296 AM22
Licence No and Date	0711002542/03/12/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	35 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM REVIW00001581AM25
RA File Number	07AX04000130 AM22
Licence No and	0711002730/28/12/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 06.10.2024, as under: I. As such we may amend the weight of total export item 201.764 MT INSTEAD OF 204,932MT. II. Rest of the recommendation by T.E. remains unchanged for the case, in the meeting no. NC/2/MEET/Jan/202223/20 dated 30.01.2023 mentioned at SI.No. 136. RA concerned may take suitable consequential action accordingly.	

Case No.	36 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM REVIW00001582AM25
RA File Number	07AX04000120 AM22
Licence No and Date	0711002732/28/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 06.10.2024, as under: I. As such we may amend the weight of total export item 201.271 MT INSTEAD OF 204,932MT. II. Rest of the recommendation by T.E. remains unchanged for the case, in the meeting no. NC/2/MEET/Jan/202223/20 dated 30.01.2023 mentioned at SI.No. 131. RA concerned may take suitable consequential action accordingly.	

Case No.	37 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM REVIW00001583AM25
RA File Number	07AX04000118 AM22
Licence No and Date	0711002731/28/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 06.10.2024, as under: I. As such we may amend the weight of total export item 121.456 MT INSTEAD OF 122.96 MT. II. Rest of the recommendation by T.E. remains unchanged for the case, in the meeting no. NC/2/MEET/Jan/202223/20 dated 30.01.2023 mentioned at SI.No. 130. RA concerned may take suitable consequential action accordingly.	

Case No.	38 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM REVIW00001584AM25
RA File Number	07AX04000121 AM22
Licence No and Date	0711002734/28/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 06.10.2024, as under: I. As such we may amend the weight of total export item 202.100 MT INSTEAD OF 204,932 MT. II. Rest of the recommendation by T.E. remains unchanged for the case, in the meeting no. NC/2/MEET/Jan/202223/20 dated 30.01.2023 mentioned at SI.No. 133. RA concerned may take suitable consequential action accordingly.	

Case No.	39 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	KING METAL WORKS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00323939AM22
RA File Number	03AX04000349 AM22
Licence No and Date	0311010639/19/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/17/2024-TSW dated 19.09.2024, as under: I. Description of export item and its quantity may be modified as "Aluminium Order Rack containing 12,508.82 Kgs of Aluminium Hollow Profiles: Quantity: 40594 Pieces. II. Import item at SI.No. 1 shall be of relevant shape and size as contained /utilized in the export item and its quantity may be allowed as 12,508.82 Kgs. on net-to-net basis as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	40 / NC/2/MEET/Sep/202425/10			
Case Status	Case Approved			
Party Name	RPK INDIA PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024			
HQ File Number	HQRNORM APPLY 00338931AM22			
RA File Number	31AX04000055 AM22			
Licence No and Date	3111000939/01/02/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 08.10.2024, as under:				
IT(HS) CODE	ITEM EXPORT	OF QUANTITY	ITEM IMPORT	OF WASTAGE TO BE ALLOWED

73209090	OTHER SPRING OF STEEL, GRADE: EN 10270-3-1.4310-NS-2.40 Ni COATED (NET WEIGHT OF EXPORT ITEM IS 0.0106 KGS PER NO., TOTAL NET WEIGHT 1250.80 KGS NET CONTENT OF IMPORT ITEM IS 0.01272 KGS PER RESULTANT PRODUCT)	118000.00 NOS	STAINLESS STEEL WIRE, GRADE EN 10270-3-1.4310-NS-2.40 Ni COATED.	1.06 Kg/Kg on the net weight of the export product.
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NOTE: The grade and diameter of the imported stainless-steel wire should be matched with the grade and diameter of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	41 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00401515AM22
RA File Number	08AX04000610 AM22
Licence No and Date	0811004514/25/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/89/2022-TSW dated 08.10.2024, as under: I. Net Weight of export item may be specified as 25.782 MT containing 16.95 MT of "H Section	

(Beam), 7.37 MT of "Hollow Square Section" & 1.46 MT of "HT Pipes".

II. Import items at **SI.No.1 to 3** shall be of relevant grade and size as contained/utilized in the export item and their quantities may be allowed as **17.289 MT, 7.517 MT and 1.489 MT** respectively as **1.02 Kgs. /Kg.** content in the export item, taking clue from **SION C- 220**.

RA concerned may take suitable consequential action accordingly.

Case No.	42 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM REVIW00002146AM25
RA File Number	34AX04000386 AM22
Licence No and Date	3411002034/28/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	43 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM REVIW00002248AM25
RA File Number	03AX04001963 AM22
Licence No and Date	0311013433/29/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	44 / NC/2/MEET/Sep/202425/10
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Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00000725AM23
RA File Number	03AX04000621 AM23
Licence No and Date	0311014660/12/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.12.2023 and a reminder has been sent on 03.02.2024, 18.01.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice. The case stands deferred.	

Case No.	45 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00000974AM23
RA File Number	08AX04000076 AM23
Licence No and Date	0811004998/24/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/89/2022-TSW dated 08.10.2024, as under: I. Net Weight of export item may be specified as 97.63 MT containing 97.63 MT of "U Section (Channel)" II. Import item at SI.No. 1 shall be of relevant grade and size as contained/utilized in the export item and its quantity may be allowed as 99.583 MT as 1.02 Kgs. /Kg. content in the export item, taking clue from SION C- 220. RA concerned may take suitable consequential action accordingly.	

Case No.	46 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM REVIW00002249AM25
RA File Number	03AX04001851 AM23
Licence No and Date	0311015727/21/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	COPTEC
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM REVIW00002779AM25
RA File Number	03AX04002106 AM23
Licence No and Date	0311017060/10/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM REVIW00002107AM25
RA File Number	03AX04003399 AM23
Licence No and Date	0311018274/30/09/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No.: P-47014/60/2023 -TSW dated 23.06.2023, as under:

1. Net weight of the Export Items at **Sl. No. 1 to 23** may be specified as under:

Sl.No.	Net Weight (Kgs)	Sl.No.	Net Weight (Kgs)	Sl.No.	Net Weight (Kgs)	Sl.No.	Net Weight (Kgs)
1.	9729	7.	1920	13.	9801	19.	676899
2.	10,272	8.	2833	14.	5148	20.	18225
3.	6917	9.	4099	15.	14150	21.	229036
4.	9353	10.	56806	16.	80190	22.	23206
5.	5364	11.	38718	17.	214507	23.	16568
6.	729	12.	48607	18.	335348		

- Quantity of import items at **Sl. No. 1, 5, 9, 13, 17, 21, 24, 27, 30, 34, 37, 40, 44, 48, 52, 56, 59, 62, 65, 68, 71, 75 & 76** (i.e. Copper Wire Rod 8mm Dia) may be allowed as **1.01 Kgs/Kg** content in the respective export items.
- Quantity of import items at **Sl. No. 2, 6, 10, 14, 18, 22, 25, 28, 32, 72 & 78** (i.e. PVC Resin) may be allowed as **1.01 Kgs/Kg** content in the respective export items as claimed by the firm..
- Quantity of import items at **Sl. No. 3, 7, 11, 15, 36, 39, 43, 47, 51, 55, 58, 61, 64, 67, 70 & 80** (i.e. **Copper Tape**) may be allowed as **1.01 Kgs/Kg** content in the respective export items..
- Quantity of import item at **Sl.No. 4, 8, 12, 16, 20, 23, 26, 29, 33, 74 & 81** (i.e. **Plasticizer**) may be allowed up to **1.01Kgs/Kg** content in the respective export items as claimed by the firm.
- Quantity of import items at **Sl. No. 19 & 73** (i.e. **Nylon**) may be allowed as **1.01 Kgs/Kg** content in the respective export items as claimed by the firm.
- Quantity of import items at **Sl. No. 31, 35, 38, 41, 45, 49, 53, 57, 60, 63, 66, 69 & 77** (i.e. **XLPE Compound**) may be allowed as **1.025 Kgs/Kg** content in the respective export items as claimed by the firm.
- Quantity of import items at **Sl. No. 42, 46, 50, 54 & 79** (i.e. **Semi Conducting Compound**) may be allowed as **1.01 Kgs/Kg** content in the respective export items as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	49 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	SRI VENKATESHWARA POLYTHENE
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM REVIW00001208AM25
RA File Number	03AX04003827 AM23
Licence No and Date	0311018799/22/10/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 08.10.2024, as under:

SI No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY AND WASTAGE TO BE ALLOWED
1	CO-POLYMERS COATED MS TAPE OF VARIOUS SIZES (39 TO 70 MM WIDTH).	38.00 MT	ECC TAPES JUMBO ROLL CO POLYMERS COATED MS TAPE THICKNESS MORE THAN ZERO-POINT WIDTH MORE THAN 600MM LENGTH APPRX 2100MM	1.02 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT

NOTE: The Thickness of the imported ECC Tapes in Coil Form should be matched with the Thickness of various width of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	50 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred

Party Name	VIDYA WIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00004466AM23
RA File Number	34AX04000712 AM23
Licence No and Date	3411003020/18/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00004794AM23
RA File Number	07AX04001220 AM23
Licence No and Date	0711005856/02/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	AURA INDUSTRIAL EQUIPMENT AND PROJECTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00004973AM23
RA File Number	04AX04000798 AM23
Licence No and Date	0411004605/13/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00005724AM23
RA File Number	05AX04003007 AM23
Licence No and Date	0511016864/13/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	54 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00005794AM23
RA File Number	05AX04003051 AM23
Licence No and Date	0511016903/18/01/2023
Norms Committee Decision:	
Sh. B.L. Sharma: Manager Finance, Rafi Siddiqui.: Marketing Manager, attended the Personal Hearing and explained their case in detail. The Committee considered the case as per agenda and decided to refer the case to the concerned T.E. for comments.	
The case stands deferred.	

Case No.	55 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00005831AM23

RA File Number	08AX04001656 AM23
Licence No and Date	0811007054/19/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	56 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00005940AM23
RA File Number	05AX04003145 AM23
Licence No and Date	0511017044/27/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00006025AM23
RA File Number	08AX04001758 AM23
Licence No and Date	0811007145/01/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/89/2022-TSW dated 08.10.2024, as under: I. Net Weight of export item may be specified as 98.04 MT containing 24.51 MT of "U Section (Channel) MS3-UPN120 EN10025-275JR", 24.51 MT of "U Section (Channel) MS3-UPN240 EN10025-275JR*", 24.51 MT of "U Section (Channel) MS3-UPN300 EN10025-275JR" & 24.51 MT of "U Section (Channel) MS3-UPN350 EN10025-275JR".	

II. Import items at **SI.No.1 to 4** shall be of relevant grade and size as contained/utilized in the export item and their quantities may be allowed as **25 MT** each as **1.02 Kgs/Kg** content in the export item as claimed by the firm, taking clue from **SION C- 220**.

RA concerned may take suitable consequential action accordingly.

Case No.	58 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00006516AM23
RA File Number	13AX04000310 AM23
Licence No and Date	1311001764/22/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	59 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00006644AM23
RA File Number	34AX04001080 AM23
Licence No and Date	3411003443/27/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to transfer the case to consultant (SKB) for comments.	
The case stands deferred.	

Case No.	60 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00006686AM23
RA File Number	03AX04005761 AM23
Licence No and Date	0311021820/01/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	NSI (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00006901AM23
RA File Number	02AX04000669 AM23
Licence No and Date	0211004022/10/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
The case stands deferred.	

Case No.	62 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024

HQ File Number	HQRNORM REVIW00006081AM24
RA File Number	02AX04000687 AM23
Licence No and Date	0211004051/15/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	63 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	PARAMOUNT COMMUNICATIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00007340AM23
RA File Number	05AX04003695 AM23
Licence No and Date	0511018114/31/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00000336AM24
RA File Number	05AX04000160 AM24
Licence No and Date	0511018460/21/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred

Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM REVIW00001775AM25
RA File Number	05AX04000183 AM24
Licence No and Date	0511018580/28/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of analysis (COA) of customs authorized laboratory or from buyer on the total net content of lead in the lead scrap rails. II. Percentage of recovery of PVC and rubber and also any other metal from lead scrap (rails) and value thereof in terms of INR. III. Environment clearance certificate, issued by MOEF&CC/CPCB/SPCB on importing lead scrap (rails) for processing into lead ingots. The case stands deferred.	

Case No.	66 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00000630AM24
RA File Number	13AX04000024 AM24
Licence No and Date	1311001925/08/05/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	67 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00000744AM24
RA File Number	03AX04000387 AM24
Licence No and Date	0311023471/10/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	68 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	SEETHA TECHNOLOGIES,
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00000863AM24
RA File Number	04AX04000086 AM24
Licence No and Date	0411005411/16/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	69 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00000878AM24
RA File Number	03AX04000389 AM24
Licence No and Date	0311023626/16/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be	

furnished.

- II. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
- III. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
- IV. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
- V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. for import items at SI.No. 13 & 14.

The case stands deferred.

Case No.	70 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00000981AM24
RA File Number	07AX04000194 AM24
Licence No and Date	0711007622/19/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	71 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00001124AM24
RA File Number	56AX04000162 AM24
Licence No and Date	5611001912/26/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- V. Justification and basis for the quantity of import item for manufacturing of export product.

The case stands deferred.

Case No.	72 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00001281AM24
RA File Number	02AX04000135 AM24
Licence No and Date	0211004520/02/06/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/131/2019-TSW dated 27.09.2024, as under:

- I. Net weight Kgs./Km. of export items at **SNo.1 to 3** under the Advance Authorization may be specified as under:

SI.No.	Net weight (Kgs./Km.)
1	156.749
2	338.1
3	1105.13

II. Quantity of import items at **SI. No. 1 to 3** (i.e. Aluminium Ingots) may be allowed as 1.01 Kgs/Kg content in the export items at **SI. No. 1, 2, & 3** respectively.

III. Quantity of import item at **SI. No. 4** (i.e. XLPE Compound) may be allowed as **1.05 Kgs/Kg** content in the in the export item at **SI. No.3**.

RA concerned may take suitable consequential action accordingly.

Case No.	73 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	LAKSHMI TRANSFORMERS & ELECTRICALS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00001332AM24
RA File Number	06AX04000079 AM24
Licence No and Date	0611002063/06/06/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 08.10.2024, as under:

I. Import of CRGO Transformer Lamination may be allowed as component under **GN-4 with NIL wastage on net content basis** with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	74 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00001455AM24
RA File Number	08AX04000336 AM24
Licence No and Date	0811008372/09/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/89/2022-TSW dated 08.10.2024, as under: I. Import items at SNo.1 to 13 shall be of relevant grade and size as contained/utilized in the export item and their quantities may be allowed as 1.02 Kgs. /Kg. content in the export item, taking clue from SION C- 220. RA concerned may take suitable consequential action accordingly.	

Case No.	75 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	INTEGRATED BATTERIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00001607AM24
RA File Number	05AX04000742 AM24
Licence No and Date	0511019347/14/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Specifications of each type of cell to be imported including size.	

The case stands deferred.

Case No.	76 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00002570AM24
RA File Number	13AX04000093 AM24
Licence No and Date	1311002022/26/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/40/2023-TSW dated 02.09.2024, as under: I. Net weight of export item may be specified as 211.925 MT. II. As the export item is "Steel Wire Armoured", word "Copper" may be omitted from the description of export item. III. Quantity of import item at SI.No. 1 (i.e. Aluminium Rods/Wire Rods) may be allowed as 1.01 Kgs./Kg. content in the export item. IV. Quantity of import item at SI.No. 2 (i.e. XLPE Compound) may be allowed as 1.05 Kgs. /Kg. content in the export item. V. Quantity of import item at SI.No.3 (i.e. PVC Compound) may be allowed as 1.05 Kgs. /Kg. content in the export item. VI. Quantity of import item at SI.No. 4 (i.e. Galvanized Steel Wire) may be allowed as 1.01 Kgs. /Kg. content in the export item as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	77 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024

HQ File Number	HQRNORM REVIW00007448AM24
RA File Number	03AX04001398 AM24
Licence No and Date	0311024966/28/06/2023
Norms Committee Decision:	
Case deferred for the comments for TE.	

Case No.	78 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	NSI (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00003960AM24
RA File Number	02AX04000192 AM24
Licence No and Date	0211004690/04/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00004170AM24
RA File Number	02AX04000186 AM24
Licence No and Date	0211004701/05/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	80 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved

Party Name	LAKSHMI TRANSFORMERS & ELECTRICALS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00004241AM24
RA File Number	06AX04000095 AM24
Licence No and Date	0611002109/06/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 08.10.2024, as under: I. Import of CRGO Transformer Lamination may be allowed as component under GN-4 with NIL wastage on net content basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	81 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	AVYAN PACKAGING LLP
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00004255AM24
RA File Number	09AX04000179 AM24
Licence No and Date	0911005349/06/07/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	82 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	Vivanta International
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00004278AM24
RA File Number	52AX04000095 AM24

Licence No and Date	5211005129/07/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What are the OD and ID of the item of export? II. Process flow chart and wastage at each stage of operation. III. What are the reasons for asking for the import of cold rolled stainless steel seamless pipes/tubes against the export of cold-rolled stainless steel seamless pipes/tubes? Submit full justification. The case stands deferred.	

Case No.	83 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	RECMET ALLOYS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00004336AM24
RA File Number	02AX04000208 AM24
Licence No and Date	0211004737/10/07/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	84 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	Vivanta International
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00004346AM24
RA File Number	52AX04000099 AM24
Licence No and Date	5211005136/11/07/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. What are the OD and ID of the item of export?
- II. Process flow chart and wastage at each stage of operation.
- III. What are the reasons for asking for the import of cold rolled stainless steel seamless pipes/tubes against the export of cold-rolled stainless steel seamless pipes/tubes? Submit full justification.

The case stands deferred.

Case No.	85 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00004397AM24
RA File Number	34AX04000247 AM24
Licence No and Date	3411003881/13/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	86 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00004419AM24
RA File Number	03AX04001682 AM24
Licence No and Date	0311025384/14/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
- III. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
- IV. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
- V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. for import items at SI.No. 13 & 14.

The case stands deferred.

Case No.	87 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00004426AM24
RA File Number	34AX04000213 AM24
Licence No and Date	0311024936/14/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/107/2019-TSW dated 29.07.2024, as under:

- I. Words "**Al. 45/4.775 mm+St.7/3.183 mm**" may be suffixed with the description of export item.
- II. Quantity of import item at **SI.No.1** (i.e. Aluminium Ingots) may be allowed as **4319.80 MT as 1.02 Kgs/Kg** content in the export item.
- III. Quantity of import item at **SI.No.2** (i.e. High Carbon Steel Wire/Rod) may be allowed as **616. 05 MT as 1.01 Kgs/Kg** content in the export item.
- IV. Quantity of import item at **SI.No.3** (i.e. Aluminium Ingots) may be allowed as applied for i.e. **92.714 MT as 1.02 Kgs/Kg** content in the export item.
- V. Quantity of import item at **SI. No.4** (i.e. Overhead Line Conductor Grease) may be applied for being

less than **1% of FOB value** in export item.

RA concerned may take suitable consequential action accordingly.

Case No.	88 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	KRISBAL ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00004662AM24
RA File Number	10AX04000150 AM24
Licence No and Date	1011001966/27/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	REY PACKAGING
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00004980AM24
RA File Number	52AX04000134 AM24
Licence No and Date	5211005411/10/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/61/2024-TSW dated 18.09.2024, as under:	
I. Import item at SNo.1 shall be of relevant thickness as contained/utilized in the export item at SNo.1 and its quantity may be allowed as 3041.85 Kgs. as 1.05 Kgs. /Kg. content in the export item at SNo.1.	

RA concerned may take suitable consequential action accordingly.

Case No.	90 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	AAMOR INOX LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00004991AM24
RA File Number	05AX04001170 AM24
Licence No and Date	0511020349/10/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Condition of import items i.e. cold drawn or hot drawn. II. Process of manufacture. III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	91 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00005004AM24
RA File Number	34AX04000742 AM23
Licence No and Date	3411004015/11/08/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	92 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00003054AM25
RA File Number	NA
Licence No and Date	5211005471/17/08/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms **in this specific license only**, on the basis of earlier norms fixed in similar cases as per comments of (Tec-3) dated 03.05.2024, as under:

General norms for washers were fixed on the basis of different ID/OD ratio and the same may be applicable in this case also, as mentioned below:

Export	Import
Circular washers made of Stainless Steel of different grades with following ID/ OD ratio	Stainless Steel Coils/ Plates/ Sheets/ Sheet cuttings/ Strips of both prime and seconds
Up to 0.30 mm	1.35%
Up to 0.30 mm & Up to 0.50 mm	1.45%
Up to 0.50 mm & Up to 0.70 mm	1.70%
Up to 0.70 mm	1.85%

Note: Grade and thickness of import item will be same as used in export product.

RA concerned may take suitable consequential action accordingly.

Case No.	93 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00003055AM25
RA File Number	NA
Licence No and Date	5211005473/17/08/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms **in this specific license only**, on the basis of earlier norms fixed in similar cases as per comments of (Tec-3) dated 03.05.2024, as under:

General norms for washers were fixed on the basis of different ID/OD ratio and the same may be applicable in this case also, as mentioned below:

Export	Import
Circular washers made of Stainless Steel of different grades with following ID/ OD ratio	Stainless Steel Coils/ Plates/ Sheets/ Sheet cuttings/ Strips of both prime and seconds
Up to 0.30 mm	1.35%
Up to 0.30 mm & Up to 0.50 mm	1.45%
Up to 0.50 mm & Up to 0.70 mm	1.70%
Up to 0.70 mm	1.85%

Note: Grade and thickness of import item will be same as used in export product.

RA concerned may take suitable consequential action accordingly.

Case No.	94 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00005288AM24
RA File Number	05AX04001269 AM24
Licence No and Date	0511020676/29/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	95 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	SATKAR FORGE
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00005339AM24
RA File Number	24AX04000212 AM24
Licence No and Date	2411002704/31/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit drawing of the export products with complete dimensions and catalogue, if any. II. Process flow chart and wastage at each stage of operation. III. As per appendix 4E, the wastage on the net weight of the export product is 0.30%. What are the reasons for asking for higher wastage? If wrongly indicated, revised the appendix 4E. The case stands deferred.	

Case No.	96 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	NAVRANG STEEL
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00005606AM24
RA File Number	03AX04002559 AM24
Licence No and Date	0311027053/12/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What are the OD and ID of the item of import and export? II. Process flow chart and wastage at each stage of operation. III. Whether the imported seamless stainless-steel tubes/pipes is hot finish or cold finish for the export product. If imported seamless tubes/pipes are cold finish, what is the reason for importing cold finish pipes/tubes against export product? The case stands deferred.	

Case No.	97 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	TRONTEK ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00005645AM24
RA File Number	05AX04001458 AM24
Licence No and Date	0511020942/13/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/115/2024-TSW dated 24.09.2024, as under: I. Quantity of import item at SNo. 1 may be allowed on net to net basis with accountability clause as	

per GN-4 of Engineering Products.

RA concerned may take suitable consequential action accordingly.

Case No.	98 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00006798AM24
RA File Number	NA
Licence No and Date	0711009201/13/09/2023
Norms Committee Decision: The committee Considered the case as per the agenda and noted that the case is already approved in the meeting no. Nc2/Meet /Sep/20245/9 dated 20.09.2024. The case stands Approved.	

Case No.	99 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00005720AM24
RA File Number	03AX04002629 AM24
Licence No and Date	0311027172/15/09/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	100 / NC/2/MEET/Sep/202425/10
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Case Status	Case Deferred
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00005743AM24
RA File Number	05AX04001691 AM24
Licence No and Date	0511021024/18/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00005833AM24
RA File Number	03AX04002779 AM24
Licence No and Date	0311027370/25/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	102 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	BIOURJA ENERGY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00005837AM24
RA File Number	56AX04000271 AM24
Licence No and Date	5611002206/25/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00005867AM24
RA File Number	08AX04001217 AM24
Licence No and Date	0811009462/26/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	104 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	NUEVOSOL MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00005950AM24
RA File Number	09AX04000566 AM24
Licence No and Date	0911005875/29/09/2023

Norms Committee Decision:
Case deferred for the comments of TE.

Case No.	105 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00006041AM24
RA File Number	03AX04002978 AM24
Licence No and Date	0311027631/05/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00006062AM24
RA File Number	02AX04000394 AM24
Licence No and Date	0211005227/06/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	107 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00006554AM24

RA File Number	05AX04002218 AM24
Licence No and Date	0511021831/31/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	108 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	NUEVOSOL MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00006573AM24
RA File Number	09AX04000664 AM24
Licence No and Date	0911006129/01/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00006666AM24
RA File Number	04AX04000670 AM24
Licence No and Date	0411006284/06/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00006892AM24
RA File Number	04AX04000716 AM24
Licence No and Date	0411006419/17/11/2023
Norms Committee Decision:	
Case deferred for the comments of T.E.	

Case No.	111 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	KRISHCA STRAPPING SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00006928AM24
RA File Number	04AX04000724 AM24
Licence No and Date	0411006434/20/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00006930AM24
RA File Number	04AX04000713 AM24
Licence No and Date	0411006436/20/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/2/MEET/Sep/202425/10
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Case Status	Case Deferred
Party Name	PRISTINE STAINLESS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00006957AM24
RA File Number	05AX04002536 AM24
Licence No and Date	0511022171/21/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	114 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	ISCON TECHNOFAB LLP
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00006981AM24
RA File Number	31AX04000201 AM24
Licence No and Date	3111002828/22/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	V B HOLDING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00007005AM24
RA File Number	02AX04000495 AM24
Licence No and Date	0211005476/23/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of analysis (COA) of customs authorized laboratory or from buyer on the total net content of lead in the lead scrap rails. II. Percentage of recovery of PVC and rubber and also any other metal from lead scrap (rails) and value thereof in terms of INR. III. Environment clearance certificate, issued by MOEF&CC/CPCB/SPCB on importing lead scrap (rails) for processing into lead ingots. The case stands deferred.	

Case No.	116 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00007012AM24
RA File Number	13AX04000250 AM24
Licence No and Date	1311002360/23/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/40/2023-TSW dated 02.09.2024, as under:	

- I. Net weight of export items at **SNo.1 to 3** may be specified as **515.074 MT, 317.603 MT & 31.092 MT** respectively.
- II. Quantity of import item at **SI.No. 1** (i.e. Aluminium Rods/ Wire Rods) may be allowed as **1.01 Kgs./Kg.** content in the export item at **SI.No.1**
- III. Quantity of import item at **SI.No. 2** (i.e. XLPE Compound) may be allowed as **1.05 Kgs. /Kg.** content in the export item at **SI.No. 1.**
- IV. Quantity of import item at **SI.No. 3** (i.e. Aluminium Rods/ Wire Rods) may be allowed as **1.01 Kgs. /Kg.** content in the export item at **SI.No.2.**
- V. Quantity of import item at **SI.No.4** (i.e. XLPE Compound) may be allowed as **1.05 Kgs. /Kg.** content in the export item at **SI.No.2.**
- VI. Quantity of import item at **SI.No. 5** (i.e. Aluminium Rods / Wire Rods) may be allowed as **1.01 Kgs. /Kg.** content in the export item at **SI. No.3.**
- VII. Quantity of import item at **SI.No. 6** (i.e. XLPE Compound) may be allowed as **1.05 Kgs. /Kg.** content in the export item at **SI.No.3.**

RA concerned may take suitable consequential action accordingly.

Case No.	117 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	MITUL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00007022AM24
RA File Number	05AX04002537 AM24
Licence No and Date	0511022247/24/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	118 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00007144AM24

RA File Number	07AX04001356 AM24
Licence No and Date	0711009829/01/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	119 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00007210AM24
RA File Number	03AX04003887 AM24
Licence No and Date	0311029123/05/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00007323AM24
RA File Number	07AX04001461 AM24
Licence No and Date	0711009925/11/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	121 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	MAA PANEL (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00007376AM24
RA File Number	08AX04001704 AM24
Licence No and Date	0811010245/13/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00007466AM24
RA File Number	03AX04004209 AM24
Licence No and Date	0311029474/19/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00007468AM24
RA File Number	34AX04000674 AM24
Licence No and Date	3411004445/19/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/2/MEET/Sep/202425/10
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Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00007904AM24
RA File Number	05AX04003181 AM24
Licence No and Date	0511023205/11/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00007931AM24
RA File Number	05AX04003187 AM24
Licence No and Date	0511023227/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	MERO ASIA PACIFIC ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM REVIW00002770AM25
RA File Number	04AX04000907 AM24
Licence No and Date	0411006749/22/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	TAG CORPORATION
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00008443AM24
RA File Number	04AX04001006 AM24
Licence No and Date	0411006881/08/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00008453AM24
RA File Number	05AX04003584 AM24
Licence No and Date	0511023860/09/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	129 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	M S N EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00008474AM24
RA File Number	04AX04000990 AM24
Licence No and Date	0411006889/09/02/2024
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	130 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	AAMOR INOX LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00008548AM24
RA File Number	05AX04003568 AM24
Licence No and Date	0511023935/13/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Condition of import items i.e. cold drawn or hot drawn. II. Process of manufacture. III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	131 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00008555AM24
RA File Number	05AX04003512 AM24
Licence No and Date	0511023948/13/02/2024
Norms Committee Decision:	

Sh. B.L. Sharma: Manager Finance, Rafi Siddiqui.: Marketing Manager, attended the Personal Hearing and explained their case in detail. The Committee considered the case as per agenda and decided to refer the case to the concerned T.E. for comments.

The case stands deferred.

Case No.	132 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00008800AM24
RA File Number	03AX04005476 AM24
Licence No and Date	0311031578/28/02/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 08.10.2024, as under:

The following Quantity of items of import may be allowed against export:

Sl No	Export Item	Quantity	Item of Import	Quantity
1	COUPLINGS, 2 7/8 INCH L-80 EUE API 5CT COUPLINGS, 1,32,730.00 KGS	56481 NOS	SEAMLESS COUPLING STOCK TUBES AND PIPES, OD 93.17MM X WT 12.32MM L-80 TYPE 1, PSL-1 AS PER API5CT 10TH EDITION QTY: 196984.00 KGS	30% WASTAGE ON NET QUANTITY IN KGS OF THE EXPORT PRODUCT.

Note: The grade of imported steel pipes/tubes should be matched with the grade of steel of the pipe/tubes going into the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	133 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00009053AM24
RA File Number	02AX04000737 AM24
Licence No and Date	0211006137/12/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00009190AM24
RA File Number	07AX04001998 AM24
Licence No and Date	0711010826/18/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 08.10.2024, as under: ITEM OF EXPORT BLADE AW61.2-2 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS)) ((TOTAL 24 NOS) TOTAL EXPORT ITEM WEIGHT OF 378,627 KG +/-1%) ITEM OF IMPORT 1. IMPORT ITEMS AT S. NO. 9-14, 24-26 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4.	

2. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR.

RA concerned may take suitable consequential action accordingly.

Case No.	135 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00009323AM24
RA File Number	05AX04004088 AM24
Licence No and Date	0511024694/26/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00000035AM25
RA File Number	13AX04000380 AM24
Licence No and Date	1311002924/02/04/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. II. Total Net weights of each Cable including the net weights of all inputs (imported as well indigenous, except packing materials). III. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. IV. Wastage claimed on each import item, if any.	

The case stands deferred.

Case No.	137 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00000070AM25
RA File Number	34AX04000969 AM24
Licence No and Date	3411004760/03/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	138 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00000089AM25
RA File Number	05AX04004100 AM24
Licence No and Date	0511024864/04/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	PASONDIA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00000128AM25

RA File Number	05AX04004092 AM24
Licence No and Date	0511024898/05/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00000214AM25
RA File Number	07AX04000018 AM25
Licence No and Date	0711011048/12/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00000232AM25
RA File Number	04AX04000010 AM25
Licence No and Date	0411007266/15/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	INTEGRATED BATTERIES INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00000434AM25
RA File Number	05AX04000239 AM25
Licence No and Date	0511025185/25/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00000469AM25
RA File Number	13AX04000024 AM25
Licence No and Date	1311002967/29/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00000473AM25
RA File Number	03AX04000431 AM25
Licence No and Date	0311033450/29/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/2/MEET/Sep/202425/10
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Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00000491AM25
RA File Number	03AX04000464 AM25
Licence No and Date	0311033476/30/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. II. Total Net weights of each Cable including the net weights of all inputs (imported as well indigenous, except packing materials). III. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. IV. Wastage claimed on each import item, if any. The case stands deferred.	

Case No.	146 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00000519AM25
RA File Number	07AX04000148 AM25
Licence No and Date	0711011211/02/05/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	147 / NC/2/MEET/Sep/202425/10
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Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00000562AM25
RA File Number	07AX04000117 AM25
Licence No and Date	0711011235/06/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 08.10.2024, as under: ITEM OF EXPORT BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS) ((TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10, 79, 657 KG +/-1% ITEM OF IMPORT 1. IMPORT ITEMS AT SI. NO. 2-20,24-35,47,48,54,58,65-76,82,83,99,104-116,119-125 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4. 2. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR RA concerned may take suitable consequential action accordingly.	

Case No.	148 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00000564AM25
RA File Number	07AX04000116 AM25
Licence No and Date	0711011236/06/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 08.10.2024, as under: ITEM OF EXPORT BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS) ((TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10, 79, 657 KG +/-1%	

ITEM OF IMPORT

1. IMPORT ITEMS AT S. NO. 2-20,24-35,47,48,54,58,65-76,82,83,99,104-116,119-125 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4
2. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take suitable consequential action accordingly.

Case No.	149 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00000632AM25
RA File Number	05AX04000381 AM25
Licence No and Date	0511025403/09/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	150 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00000659AM25
RA File Number	05AX04000200 AM25
Licence No and Date	0511025428/10/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	151 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00001020AM25
RA File Number	07AX04000334 AM25
Licence No and Date	0711011429/30/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	152 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00001085AM25
RA File Number	34AX04000184 AM25
Licence No and Date	3411005009/04/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	153 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	STEEL INFRA SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00001115AM25
RA File Number	50AX04000024 AM25
Licence No and Date	5011001429/05/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00001136AM25
RA File Number	03AX04005954 AM24
Licence No and Date	0311034396/05/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00001281AM25
RA File Number	04AX04000206 AM25
Licence No and Date	0411007572/13/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	DEWAN & SONS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00001483AM25
RA File Number	05AX04000879 AM25
Licence No and Date	0511026189/21/06/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	157 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00001601AM25
RA File Number	05AX04000874 AM25
Licence No and Date	0511026341/27/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	158 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00001608AM25
RA File Number	02AX04000188 AM25
Licence No and Date	0211006814/27/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. CERTIFICATE OF ANALYSIS (COA) ISSUED BY CUSTOMS AUTHORITY OR CUSTOMS AUTHORIZED LABORATORY OR FROM THE AUTHORIZED LABORATORY FROM THE SUPPLIER COUNTRY. II. PERCENTAGE OF RECOVERY OF MATERIAL OTHER THAN LEAD SCRAP AND VALUE THEREOF IN TERMS OF INR. III. LATEST ENVIRONMENT CLEARANCE CERTIFICATE ISSUED BY MoEF & CC/CPCB/SPCB ON THE PROCESSING LEAD SCRAP FOR MANUFACTURING OF LEAD INGOTS.	

The case stands deferred.

Case No.	159 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00001696AM25
RA File Number	07AX04000535 AM25
Licence No and Date	0711011715/03/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	Techno Flex
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00001804AM25
RA File Number	56AX04000095 AM25
Licence No and Date	5611003073/08/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	161 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00001990AM25
RA File Number	03AX04001862 AM25

Licence No and Date	0311035590/18/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00002030AM25
RA File Number	05AX04000923 AM25
Licence No and Date	0511026771/19/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	PRECISION DRAWELL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00002065AM25
RA File Number	50AX04000051 AM25
Licence No and Date	5011001505/23/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	OLECTRA GREENTECH LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024

HQ File Number	HQRNORM APPLY 00002104AM25
RA File Number	09AX04000316 AM25
Licence No and Date	0911007643/23/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	SHAH FOILS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00002142AM25
RA File Number	08AX04000643 AM25
Licence No and Date	0811012206/25/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	SI PRECISION
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00002149AM25
RA File Number	04AX04000350 AM25
Licence No and Date	0411007886/26/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred

Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00002186AM25
RA File Number	03AX04001983 AM25
Licence No and Date	0311035912/29/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	CABLEX CONNECTIVITY SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00002206AM25
RA File Number	31AX04000126 AM25
Licence No and Date	3111003737/30/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00002221AM25
RA File Number	03AX04002146 AM25
Licence No and Date	0311035949/30/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00002281AM25
RA File Number	05AX04001412 AM25
Licence No and Date	0511026986/02/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	171 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00002302AM25
RA File Number	03AX04002188 AM25
Licence No and Date	0311036077/05/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	CHHAPERIA CABLE MATERIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00002309AM25
RA File Number	07AX04000749 AM25
Licence No and Date	0711012009/05/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	173 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	EOT COUPLINGS AND CONNECTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00002313AM25
RA File Number	05AX04001414 AM25
Licence No and Date	0511026997/05/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	174 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00002360AM25
RA File Number	13AX04000138 AM25
Licence No and Date	1311003226/07/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	175 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00002363AM25
RA File Number	03AX04002004 AM25
Licence No and Date	0311036148/07/08/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/16/2023-TSW dated 07.10.2024, as under:

- I. Import item shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as applied for i.e. **5250 MT as 1.05 Kgs. /Kg.** content in the export item taking clue from **SION C-593**.

RA concerned may take suitable consequential action accordingly.

Case No.	176 / NC/2/MEET/Sep/202425/10
Case Status	Case Approved
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00002364AM25
RA File Number	03AX04001999 AM25
Licence No and Date	0311036149/07/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/16/2023-TSW dated 07.10.2024, as under:	
I. Import item shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as applied for i.e. 5250 MT as 1.05 Kgs. /Kg. content in the export item taking clue from SION C-593 .	
RA concerned may take suitable consequential action accordingly.	

Case No.	177 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024

HQ File Number	HQRNORM APPLY 00002477AM25
RA File Number	04AX04000407 AM25
Licence No and Date	0411007990/12/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	178 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	TDK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00002510AM25
RA File Number	02AX04000307 AM25
Licence No and Date	0211007086/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	MARSONS ENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00002514AM25
RA File Number	13AX04000154 AM25
Licence No and Date	1311003240/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred

Party Name	RISHABH ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00002520AM25
RA File Number	05AX04004004 AM24
Licence No and Date	0511027159/14/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00002540AM25
RA File Number	02AX04000282 AM25
Licence No and Date	0211007097/14/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	182 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00002614AM25
RA File Number	07AX04000830 AM25
Licence No and Date	0711012136/21/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	TDK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00002623AM25
RA File Number	02AX04000328 AM25
Licence No and Date	0211007119/21/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	184 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00002743AM25
RA File Number	03AX04002395 AM25
Licence No and Date	0311036754/29/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	185 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	SHIRDI SAI ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00002799AM25
RA File Number	09AX04000386 AM25
Licence No and Date	0911007856/02/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00002808AM25
RA File Number	03AX04002715 AM25
Licence No and Date	0311036813/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	187 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00002931AM25
RA File Number	04AX04000519 AM25
Licence No and Date	0411008197/09/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	188 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00003065AM25
RA File Number	03AX04002774 AM25
Licence No and Date	0311037161/16/09/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	189 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00003066AM25
RA File Number	04AX04000540 AM25
Licence No and Date	0411008234/16/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	190 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00003104AM25
RA File Number	05AX04001859 AM25
Licence No and Date	0511027767/17/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	191 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00003113AM25
RA File Number	02AX04000392 AM25

Licence No and Date	0211007302/17/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. CERTIFICATE OF ANALYSIS (COA) ISSUED BY CUSTOMS AUTHORITY OR CUSTOMS AUTHORIZED LABORATORY OR FROM THE AUTHORIZED LABORATORY FROM THE SUPPLIER COUNTRY. II. PERCENTAGE OF RECOVERY OF MATERIAL OTHER THAN LEAD SCRAP AND VALUE THEREOF IN TERMS OF INR. III. LATEST ENVIRONMENT CLEARANCE CERTIFICATE ISSUED BY MoEF & CC/CPCB/SPCB ON THE PROCESSING LEAD SCRAP FOR MANUFACTURING OF LEAD INGOTS. The case stands deferred.	

Case No.	192 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00003165AM25
RA File Number	03AX04002782 AM25
Licence No and Date	0311037247/19/09/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	193 / NC/2/MEET/Sep/202425/10
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202425/ 10 and 08/10/2024
HQ File Number	HQRNORM APPLY 00003171AM25
RA File Number	03AX04003020 AM25

Licence No and Date	0311037252/19/09/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Offline case:

1. M/S. R S I SWITCHGEAR PVT LTD

Advance Authorization No. 1310048563(17/01/2017)

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments given, as under:

Sl.NO.	Applicant's name/ License No.	HQ/RA File No.	Recommendation BY T.E
M-1	M/S. R S I SWITCHGEAR PVT LTD , AA. No. 1310048563(17/01/2017)	F.NO. 01/81/050/00658/AM17	The firm appeared for personal Hearing, and cleared CA certified statement of Import/Export along with wastage and also a few shipping bills evidencing items exported and content therein. Since norms were ratified after more than a year of issuance of A.A. RA may accept CA certified statement of Import/Export for each item with wastage as approved by Norm's committee.

RA concerned may take suitable consequential action accordingly.

2. M/S. R R KABEL LIMITED

Advance Authorization No. 0310817483 / (04/12/2017)

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments given by (Tec-1) dated 16.10.2024, as under:

Sl.NO.	Applicant's name/ License No.	HQ/RA File No.	Recommendation BY T.E

M-2	M/S. R R KABEL LIMITED AA.No. 0310817483/(04/12/2017)	HQ FILE .NO. HQRPRCAPPLY00000295AM24	I. In general practice for MFG of flame retardant cables polymer compounds and catalyst used for are Polyolefin base. II. As such we may accede to the request of the firm to delete the word polyolefin in import item no. 2 and 3.
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RA concerned may take suitable consequential action accordingly.

3. M/S. J M INDUSTRIES

Advance Authorization No. 3111001823(21/01/2022)

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments given by Consultant (SKB) dated 17.10.2024, as under:

SI.NO.	Applicant's name/ License No.	HQ/RA File No.	Recommendation BY T.E
M-3	M/S. J M INDUSTRIES AA. No. 3111001823(21/01/2022)	HQ FILE .NO. HQRNORMAPPLY00004514AM23	As per SION at C-2 , we may allow 1.01 kg/kg on the net weight of the export product. Note: The grade of Aluminium should be matched with the grade of Aluminium in the export product.

RA concerned may take suitable consequential action accordingly.

